

C O N T E N T S

**Fifteenth Series, Vol. XXXVI, Fifteenth Session, 2013/1935 (Saka)
No.5, Wednesday, December 11, 2013/Agrahayana 20, 1935 (Saka)**

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THE DEPUTY SPEAKER

Shri Karia Munda

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Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Franciso Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Satpal Maharaj

Shri Jagdambika Pal

SECRETARY GENERAL

Shri S. Bal Shekar

LOK SABHA DEBATES

LOK SABHA

Wednesday, December 11, 2013/Agrahayana 20, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER *in the Chair*]

REFERENCE BY THE SPEAKER

Loss of lives of about 60 persons including several children due to severe cold in Muzaffarnagar, district of Uttar Pradesh

MADAM SPEAKER: Hon. Members, about sixty persons including several children are reported to have lost their lives due to severe cold in Muzaffarnagar district of Uttar Pradesh.

The House expresses its condolences to the bereaved families.

... (Interruptions)

11.01 hrs

At this stage, Shri Ashok Kumar Rawat, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

MADAM SPEAKER: The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

... (व्यवधान)

अध्यक्ष महोदया: आप लोग जाइये न। जाइये, अपनी सीट पर खड़े होइये। We are doing Obituary Reference.

... (Interruptions)

अध्यक्ष महोदया: जाकर खड़े होइये। आप लोग क्या कर रहे हैं?

... (व्यवधान)

श्री विजय बहादुर सिंह (हमीरपुर): वहीं पर खड़े हो जायें। ... (व्यवधान)

अध्यक्ष महोदया: नहीं, वहीं कैसे खड़े हो जायें, अपनी सीट पर जाइये। Go fast to your seats. It is Obituary Reference. Do not talk.

11.02 hrs

At this stage, Shri Ashok Kumar Rawat, Shri Shailendra Kumar and some other hon. Members went back to their seats.

MADAM SPEAKER: The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.02 ½ hrs.

The Members then stood in silence for a short while.

MADAM SPEAKER: Now, Question Hour.

Q. No.81—Shri Jai Prakash Agarwal.

... (Interruptions)

11.03 hrs


At this stage, Shri Kadir Rana, Shri Shailendra Kumar, Shrimati J. Helen Davidson, Shri Subhash Bapurao Wankhede and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

11.03hrs

MADAM SPEAKER: Q. No.81—Shri Jai Prakash Agarwal.

(Q. 81)

श्री जय प्रकाश अग्रवाल : महोदया, मैं यह जानना चाहता हूँ कि जो हमारी एम्बेसीज़ बाहरी मुल्कों में हैं, इनको क्या काम करने के लिए मिला है? क्या सिर्फ वीज़ा देने का काम उनके पास है?...(व्यवधान) जो हमारी कम्युनिटी के लोग वहां रहते हैं, हमारे देश के लोग वहां रहते हैं, वे बुरे हालात में हैं, उनकी परेशानियां हैं, उनकी परेशानियां क्या मंत्रालय के पास आती हैं?...(व्यवधान) अगर आती हैं तो किस तरह की परेशानियां हैं और मंत्रालय ने क्या कदम उसके लिए  हैं?...(व्यवधान)

MADAM SPEAKER: I cannot hear.

... *(Interruptions)*

SHRI SALMAN KHURSHEED: Madam, may I answer this question?...

(Interruptions) Madam, may I answer? ... *(Interruptions)*

MADAM SPEAKER: Nothing is going on record.

*(Interruptions) ...**

MADAM SPEAKER: Please sit down. I cannot hear.

The House stands adjourned to meet again at 1200 Noon.

11.04 hrs

*The Lok Sabha then adjourned till Twelve
of the Clock.*

* Not recorded.

12.00 hrs.

*The Lok Sabha reassembled at Twelve of the Clock
(Madam Speaker in the Chair)*

... (व्यवधान)

12.0 ¼ hrs.

At this stage, Dr. Baliram, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

श्री दारा सिंह चौहान (घोसी): अध्यक्ष महोदया, मुजफ्फरनगर के साथ अन्याय हुआ है। ... (व्यवधान) यह मुजफ्फरनगर की घटना है। ... (व्यवधान)

MADAM SPEAKER: Please go back to your seats.

... (Interruptions)

श्री दारा सिंह चौहान : अध्यक्ष महोदया, मुजफ्फरनगर की घटना पर चर्चा के लिए हमने नोटिस दिया है। ... (व्यवधान)

12.01 hrs

At this stage, Shrimati J. Helen Davidson, Shri M. Venugopala Reddy and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

12.01 ½ hrs

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now, papers be laid on the Table.

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF LAW AND JUSTICE (SHRI KAPIL SIBAL): I beg to lay on the Table a copy of the Registration of the Electors (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. S.O.3242(E) in Gazette of India dated 24th October, 2013 under sub-section (3) of Section 28 of the Representation of the People Act, 1950.

(Placed in Library, See No. LT 9829/15/13)

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHEED): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 24 of the Passports Act, 1967:-

- (1) The Passports (Amendment) Rules, 2012 published in Notification No. G.S.R. 731(E) in Gazette of India dated 28th September, 2012.
- (2) G.S.R.303(E) published in Gazette of India dated 13th April, 2013, regarding waiver of fees for Emergency Certificate for the Indians living in Saudi Arabia.

(Placed in Library, See No. LT 9830/15/13)

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री (श्री निनींग ईरींग): महोदया, श्री पवन सिंह घाटोवार की ओर से, मैं तेरहवीं, चौदहवीं, तथा पंद्रहवीं लोक सभा के विभिन्न सत्रों के दौरान मंत्रियों द्वारा दिए गए आश्वासनों,

वचनों तथा परिवचनों पर सरकार द्वारा की-गई-कार्यवाही दर्शाने वाले निम्नलिखित विवरणों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ -

तेरहवीं लोक सभा

1. विवरण संख्या 53 तीसरा सत्र, 2000
(Placed in Library, See No. LT 9831/15/13)
2. विवरण संख्या 34 दसवां सत्र, 2002
(Placed in Library, See No. LT 9832/15/13)
3. विवरण संख्या 32 बारहवां सत्र, 2003
(Placed in Library, See No. LT 9833/15/13)

चौदहवीं लोक सभा

4. विवरण संख्या 26 पांचवां सत्र, 2005
(Placed in Library, See No. LT 9834/15/13)
5. विवरण संख्या 28 छठा सत्र, 2005
(Placed in Library, See No. LT 9835/15/13)
6. विवरण संख्या 24 नौवां सत्र, 2006
(Placed in Library, See No. LT 9836/15/13)
7. विवरण संख्या 24 दसवां सत्र, 2007
(Placed in Library, See No. LT 9837/15/13)
8. विवरण संख्या 21 बारहवां सत्र, 2007
(Placed in Library, See No. LT 9838/15/13)
9. विवरण संख्या 21 तेरहवां सत्र, 2008
(Placed in Library, See No. LT 9839/15/13)
10. विवरण संख्या 19 चौदहवां सत्र, 2008
(Placed in Library, See No. LT 9840/15/13)
11. विवरण संख्या 16 पंद्रहवां सत्र, 2009
(Placed in Library, See No. LT 9841/15/13)

पंद्रहवीं लोक सभा

12. विवरण संख्या 17 दूसरा सत्र, 2009
(Placed in Library, See No. LT 9842/15/13)
13. विवरण संख्या 15 तीसरा सत्र, 2009
(Placed in Library, See No. LT 9843/15/13)
14. विवरण संख्या 15 चौथा सत्र, 2010
(Placed in Library, See No. LT 9844/15/13)
15. विवरण संख्या 12 पांचवां सत्र, 2010
(Placed in Library, See No. LT 9845/15/13)
16. विवरण संख्या 11 छठा सत्र, 2010
(Placed in Library, See No. LT 9846/15/13)

17.	विवरण संख्या 9	सातवां सत्र, 2011 (Placed in Library, See No. LT 9847/15/13)
18.	विवरण संख्या 9	आठवां सत्र, 2011 (Placed in Library, See No. LT 9848/15/13)
19.	विवरण संख्या 8	नौवां सत्र, 2011 (Placed in Library, See No. LT 9849/15/13)
20.	विवरण संख्या 7	दसवां सत्र, 2012 (Placed in Library, See No. LT 9850/15/13)
21.	विवरण संख्या 5	ग्यारहवां सत्र, 2012 (Placed in Library, See No. LT 9851/15/13)
22.	विवरण संख्या 4	बारहवां सत्र, 2012 (Placed in Library, See No. LT 9852/15/13)
23.	विवरण संख्या 2	तेरहवां सत्र, 2013 (Placed in Library, See No. LT 9853/15/13)
24.	विवरण संख्या 1	चौदहवां सत्र, 2013 (Placed in Library, See No. LT 9854/15/13)

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIYAPPA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2012-2013.
(Placed in Library, See No. LT 9855/15/13)
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 2012-2013, alongwith Audited Accounts.

- (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 2012-2013.
(Placed in Library, See No. LT 9856/15/13)
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Electronics Service and Training Centre), Ram Nagar, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Electronics Service and Training Centre), Ram Nagar, for the year 2012-2013.
(Placed in Library, See No. LT 9857/15/13)
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process and Product Development Centre), Agra, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process and Product Development Centre), Agra, for the year 2012-2013.
(Placed in Library, See No. LT 9858/15/13)
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Tool Room and Training Centre), Guwahati, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by

the Government of the working of the MSME-Tool Room (Tool Room and Training Centre), Guwahati, for the year 2012-2013.

(Placed in Library, See No. LT 9859/15/13)

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo German Tool Room), Ahmedabad, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo German Tool Room), Ahmedabad, for the year 2012-2013.
(Placed in Library, See No. LT 9860/15/13)
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room), Ludhiana, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room), Ludhiana, for the year 2012-2013.
(Placed in Library, See No. LT 9861/15/13)
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room and Training Centre), Kolkata, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room and Training Centre), Kolkata, for the year 2012-2013.
(Placed in Library, See No. LT 9862/15/13)

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Room (Central Institute of Tool Design), Hyderabad, for the year 2012-2013.
(Placed in Library, See No. LT 9863/15/13)
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Institute of Hand Tools), Jalandhar, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Institute of Hand Tools), Jalandhar, for the year 2012-2013.
(Placed in Library, See No. LT 9864/15/13)
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room and Training Centre), Bhubaneswar, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room and Training Centre), Bhubaneswar, for the year 2012-2013.
(Placed in Library, See No. LT 9865/15/13)
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo Danish Tool Room), Jamshedpur, for the year 2012-2013, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo Danish Tool Room), Jamshedpur, for the year 2012-2013.
(Placed in Library, See No. LT 9866/15/13)
- (13)
 - (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo German Tool Room), Aurangabad, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo German Tool Room), Aurangabad, for the year 2012-2013.
(Placed in Library, See No. LT 9867/15/13)
- (14)
 - (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo-German Tool Room), Indore, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo-German Tool Room), Indore, for the year 2012-2013.
(Placed in Library, See No. LT 9868/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Uranium Corporation of India Limited, Jaduguda, for the year 2012-2013.
- (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
(Placed in Library, See No. LT 9869/15/13)
- (b) (i) Review by the Government of the working of the Antrix Corporation Limited, Bangalore, for the year 2012-2013.
- (ii) Annual Report of the Antrix Corporation Limited, Bangalore, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
(Placed in Library, See No. LT 9869 A/15/13)
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Harish-Chandra Research Institute, Allahabad, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Harish-Chandra Research Institute, Allahabad, for the year 2012-2013.
(Placed in Library, See No. LT 9870/15/13)
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 2012-2013.
(Placed in Library, See No. LT 9871/15/13)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Atmospheric Research Laboratory, Gadanki, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Atmospheric Research Laboratory, Gadanki, for the year 2012-2013.
(Placed in Library, See No. LT 9872/15/13)
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Officers' Institute, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Officers' Institute, New Delhi, for the year 2012-2013.
(Placed in Library, See No. LT 9873/15/13)
- (6) A copy each of the following papers (Hindi and English versions) under article 323 (1) of the Constitution:-
- (i) 63rd Annual Report of the Union Public Service Commission, New Delhi, for the year 2012-2013.
- (ii) Memorandum explaining reasons for non-acceptance of advice of the Union Public Service Commission in respect of cases referred to in Chapter 10 of the Report.
(Placed in Library, See No. LT 9874/15/13)
- (7) A copy each of the following Notifications (Hindi and English versions) under Article 320(5) of the Constitution:-
- (i) The Union Public Service Commission
(Exemption from

Consultation) Second Amendment Regulations, 2013 published in Notification No. G.S.R. 691(E) in Gazette of India dated 17th October, 2013.

- (ii) The Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2013 published in Notification No. G.S.R. 620(E) in Gazette of India dated 11th September, 2013.

(Placed in Library, See No. LT 9875/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JITIN PRASADA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Chhattisgarh Rajya Model School Sangathan, Raipur, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Chhattisgarh Rajya Model School Sangathan, Raipur, for the year 2011-2012.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 9876/15/13)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Authority Punjab, Chandigarh, for the year 2011-2012, alongwith Audited Accounts.

- (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Authority Punjab, Chandigarh, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
(Placed in Library, See No. LT 9877/15/13)
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hindi, Agra, for the year 2012-2013.
- (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Central Institute of Hindi, Agra, for the year 2012-2013.
(Placed in Library, See No. LT 9878/15/13)
- (6) A copy of the University Grants Commission (Promotion and Maintenance of Standards of Academic Collaboration between Indian and Foreign Educational Institutions) Regulations, 2012 (Hindi and English versions) published in Notification No. 1-1/2011(CPP-II) in weekly Gazette of India dated 27th September, 2013 under Section 28 of the University Grants Commission Act, 1956.
(Placed in Library, See No. LT 9879/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2012-2013.

(Placed in Library, See No. LT 9880/15/13)

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Chennai Metro Rail Limited, Chennai, for the year 2012-2013.
- (ii) Annual Report of the Chennai Metro Rail Limited, Chennai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9881/15/13)

(3) A copy of the Opening of Metro Railways for Public Carriage of Passengers (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 706(E) in Gazette of India dated 25th October, 2013 under Section 102 of the Metro Railways (Operation and Maintenance) Act, 2002.

(Placed in Library, See No. LT 9882/15/13)

12.02 hrs**RESIGNATION BY MEMBER**

MADAM SPEAKER: I have to inform the House that I have received a letter dated 27 November, 2013 from Shri Uday Pratap Singh, an elected Member from Hoshangabad Parliamentary Constituency of Madhya Pradesh resigning from the membership of Lok Sabha.

I have accepted his resignation with effect from 10 December, 2013.

12.03 hrs.**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS
37th Report**

श्री कड़िया मुंडा (खूंटी): अध्यक्ष महोदया, मैं गैर-सरकारी सदस्यों के विधेयकों तथा संकल्पों संबंधी समिति का 37वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ। ... (व्यवधान)

12.03 ½ hrs.

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 45th Report of the Standing Committee on Information Technology on Demands for Grants (2013-14), pertaining to the Department of Posts, Ministry of Communications and Information Technology*

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MILIND DEORA): On behalf of Dr. Kruparani Killi, I beg to lay a statement - in pursuance of the Direction 73 'A' of the hon. Speaker, Lok Sabha - showing Status of Implementation of the Recommendations/ Observations contained in the 45th Report of the Standing Committee on Information Technology pertaining to Department of Posts on the Table of the House without taking valuable time of the House.

* Laid on the Table and also placed in Library, See No. LT 9883/15/13

12.04 hrs.

**DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL),
2013-14**

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): I beg to present a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of Budget (General) for 2013-14.

(Placed in Library, See No. LT 9884/15/13)

12.05 hrs.

ANNOUNCEMENT BY THE SPEAKER
Notices of No-confidence Motion

MADAM SPEAKER: Hon. Members, I have received three notices of Motion of No-Confidence in the Council of Ministers from Shri Modugula Venugopala Reddy and others; Shri R. Sambasiva Rao and others; and Shri M. Rajamohan Reddy and other Members, which I am duty bound to bring before the House.

... (*Interruptions*)

MADAM SPEAKER: Please bring the House to order so that I am in a position to bring the notices of No Confidence Motion before the House.

... (*Interruptions*)

MADAM SPEAKER: Please go back. Kindly go back to your seats.

... (व्यवधान)

MADAM SPEAKER: There is notice of Motion of No-Confidence. जाइए, वापस जाइए।

... (व्यवधान)

अध्यक्ष महोदया : प्लीज वापस जाइए।

... (व्यवधान)

अध्यक्ष महोदया : वापस जाइए।

...(व्यवधान)

MADAM SPEAKER: Hon. Members, as the House is not in order, I am constrained not to bring this notice before the House.

... *(Interruptions)*

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) ...**

* Not recorded.

12.06 hrs**MATTERS UNDER RULE 377***

MADAM SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House immediately.

Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

(i) Need to open a Defence Pension Disbursement Office at Kannur, Kerala

SHRI K. SUDHAKARAN (KANNUR): The Ex-servicemen in Kannur District of Kerala and surrounding districts have a problem in drawing their pensionary benefits. At present they are forced to depend on Nationalised banks for drawing pensions and other pensionary benefits as there is no Pension Disbursement Office available in Kannur, whereas other districts such as Thiruvananthapuram, Quilon, Kottayam, Pathanamthitta, Trichur, Emakulam etc., have their own Defence Pension Disbursement Offices (DPDO). The Malabar Region of Kerala, Palakkad, Malappuram, Kozhikode, Wayanad, Kannur and Kasargode districts have no DPDOs. Kannur is the major Centre of Army in Kerala and has a total strength of about 20000 Ex-servicemen, with an approximate 250 soldiers being added every year. Kannur is the Headquarters of Defence Security Corps, it has one Military Hospital and Record Office, 122 Infantry Battallion of Territorial Army, the largest Naval Academy at Ezhimala, and Indian Coast Guard Academy, the only one in the country. But the absence of a Defence Pension Disbursement Offices (DPDO) in Kannur is causing great hardships to the Ex-servicemen of Kannur as they have to depend on banks and cannot get their complaints resolved. As the

* Treated as laid on the Table.

Banks are already overburdened, they are dealing with defence pension as a secondary business, as their primary aim being a commercial organisation is to make profits. Also the implementation of Government, orders on fixation of revised pension etc. are getting delayed and sometimes wrong fixation occurs. Hence considering the contribution and importance of Kannur District in the Defence sector and the size of Ex-servicemen population in Kannur, I urge the Government to consider the legitimate demand of the retired soldiers of Kannur for opening up a Defence Pension Disbursement Office at Kannur at the earliest for their welfare which could help in ventilating plethora of their complaints. Also, I would urge the Government to explore the feasibility of opening more and more DPDOs in all the districts of Malabar region of Kerala in a phased manner.

(ii) Need to provide all necessary help and cooperation for the establishment of eco-tourism project by Kudremukh Iron Ore Company Limited at Kudremukh, Karnataka

SHRI K. JAYAPRAKASH HEGDE (UDUPI-CHICKMAGALUR): State-run Kudremukh Iron Ore Company Ltd. (KIOCL) has expressed its willingness in its proposal to enter the eco-tourism sector by utilizing its existing infrastructure at Kudremukh by investing Rs. 805 crore on the new project of eco-tourism. It has prepared the detailed project report and got the in-principle nod from the Karnataka Government for the project.

The KIOCL had an iron ore mine in Kudremukh, which was operational for 30 years was closed down in 2006 due to environmental reasons. The KIOCL plans to use the existing facilities to develop the project on its 1622 acres of land and has sought the State Government's approval for renewal of the lease for 99 years. I would also like to share that the project would generate revenue for the State and create an additional employment potential for the local population.

KIOCL Ltd. has prepared a detailed project report and it would come within the 162 hectares of revenue land lease area and not in Kudremukh National Park (KNP) area. The project will not be in conflict with the tiger conservation project that the Union Ministry of Environment and Forest plans to start in KNP and will be in consonance with the law of the land.

Hence I would like to request the Union Government to provide all necessary help and cooperation for the establishment of an eco-tourism project at Kudremukh.

**(iii) Need to provide a direct rail link between Pushkar and Merta city in
Rajasthan**

श्री गोपाल सिंह शेखावत (राजसमंद) : मेरे लोक सभा क्षेत्र राजस्थान के राजसमंद के अंतर्गत आने वाले उत्तर पश्चिम रेलवे के पुकर रेलवे स्टेशन को मेड़ता शहर से जोड़ने के लिए पिछले बजट में सर्वेक्षण के बाद स्वीकृति प्रदान की गई थी । इस महत्वपूर्ण लाइन के बनने से अजमेर को सीधा जोधपुर एवं बीकानेर से जोड़ा जा सकेगा जिससे इन महत्वपूर्ण एवं सामरिक एवं औद्योगिक दृष्टि से उपरोक्त शहरों का विकास हो सकेगा लेकिन पता नहीं किन कारणों से रेलवे इस परियोजना को प्राथमिकता में नहीं ले रहा है । रेलवे बोर्ड के कई सदस्या इस योजना को प्राथमिकता में नहीं लेने की सार्वजनिक घोषणा भी कर रहे हैं । अस्तु इस बारे में मेरा सरकार से अनुरोध है कि इस कार्य को अपनी प्राथमिकता में लेने का कट करें ।

(iv) Need to open a Mini Passport Seva Kendra at Karimnagar in Andhra Pradesh

SHRI PONNAM PRABHAKAR (KARIMNAGAR): I would like to draw the attention of the Government regarding the dire need to inaugurate a Mini Passport Seva Kendra at Karimnagar town in Andhra Pradesh.

In this regard, I would like to state that the then Hon'ble Union Minister for External Affairs was pleased to set up a Mini Passport Seva Kendra at Karimnagar town in the month of January 2011, after taking into consideration the difficulties being faced by Karimnagar Constituency people to get passport. After tedious and delayed process, the officials of the Ministry of External Affairs have selected building of e-Seva centre at Karimnagar to establish a Mini Passport Seva Kendra at Karimnagar and sanctioned an amount of Rs.18.00 lakh to carry out refurbishing work. In the month of April 2013, the officials of Municipal Corporation Karimnagar, Govt. of Andhra Pradesh sent a note that refurbishing work will be completed by 15th April, 2013 and asked to take over the building by April, 2013. In response to that, I have requested the Hon'ble Minister to fix a date to open Mini Passport Seva Kendra, Karimnagar by the end of June, 2013. But till today the opening of Mini Passport Seva Kendra at Karimnagar could not take place due to the reasons not known to the undersigned. In this regard, I submit that the people of Karimnagar and its adjacent districts are very eager to avail the services of Mini Passport Seva Kendra at Karimnagar.

Hence, I request the Hon'ble Minister for External Affairs, to kindly open the Mini Passport Seva Kendra at Karimnagar without any further delay.

(v) Need to ensure the extension of benefits to all the eligible LPG customers under Direct Cash Transfer Scheme in Wardha Parliamentary Constituency, Maharashtra

श्री दत्ता मेघे (वर्धा): मैं सरकार का ध्यान इस बात की ओर दिलाना चाहता हूँ कि सरकार एलपीजी यानी रसोई गैस की कैश सब्सिडी स्कीम के अंतर्गत यानी के अब ग्राहकों को सब्सिडी वाले गैस सिलिंडर मार्केट रेट पर खरीदने पड़ेंगे और सब्सिडी उनके बैंक खाते में चली जाएगी। इसके लिए ग्राहकों को आधार नंबर और बैंक अकाउंट होना जरूरी होगा। इस तरह से ग्राहकों को इसका लाभ पहुंचाया जाएगा। 1 जून, 2013 से यह स्कीम महाराष्ट्र के पांच जिलों में लागू की है। इन पांच जिलों में वर्धा जिला मेरा चुनाव क्षेत्र है जहां सबसे प्रथम यह योजना शुरू की गई है जिसका मैं स्वागत करता हूँ और सरकार को इसके लिए धन्यवाद देता हूँ।

वर्धा जिले में 2 लाख 15 हजार रसोई गैस के उपभोक्ता हैं। इन उपभोक्ताओं में केवल 1 लाख 49 हजार लोग ही सब्सिडी के पात्र हैं शेष 66 हजार उपभोक्ताओं के पास बैंक खाता नहीं है। किंतु जो उपभोक्ता इसके पात्र हैं उन्हें भी कैश सब्सिडी प्राप्त नहीं हो रही है। जिला कलेक्टर और मेरे पास हजारों शिकायतें आ रही हैं। बैंक और गैस एजेंसी दोनों के पास कोई समाधान नहीं है।

इस कारण मेरे चुनाव क्षेत्र के लोगों तथा स्थानीय प्रतिनिधियों में असंतोष है। मेरा सरकार से निवेदन है कि जल्द से जल्द इस समस्या का हल निकाले और सामान्य नागरिकों को न्याय प्रदान करें।

(vi) Need to develop slum clusters in the country and implement Rajiv Awas Yojana for providing houses to people living in the slum areas particularly in North East Delhi

श्री जय प्रकाश अग्रवाल (उत्तर पूर्व दिल्ली): केन्द्रीय आवास एवं शहरी गरीबी उन्मूलन मंत्रालय द्वारा स्लम सर्वे के लिए गठित समिति के अनुसार इस वर्ष के अंत तक देश के स्लमों में रहने वालों की संख्या नौ करोड़ तीस लाख से भी ऊपर हो जाएगी। केन्द्र सरकार का यह सराहनीय कदम है कि उसके द्वारा स्लम स्थलों को विकसित कर गरीबी रेखा के नीचे आने वालों को मकान उपलब्ध कराने की महत्वाकांक्षी योजना बनाई गई है। लेकिन, इस योजना को देश के सर्वाधिक घनी आबादी वाले राजधानी दिल्ली के उत्तर-पूर्वी क्षेत्र में वरीयता के आधार पर क्रियान्वित किए जाने की नितान्त आवश्यकता है।

अतः मेरा केन्द्र सरकार से अनुरोध है कि वह शहरों के विशेषकर राजधानी दिल्ली के उत्तर-पूर्वी क्षेत्र के सभी स्लमों को प्राथमिकता के आधार पर विकसित करने और वहां रह रहे लोगों को उन्हीं स्थलों पर मकान उपलब्ध कराने और मालिकाना हक देने की राजीव आवास योजना को तीव्र गति से क्रियान्वित किए जाने हेतु आवश्यक पहल करें।

(vii) Need to create a separate Ministry of Fishing

SHRI S.S. RAMASUBBU (TIRUNELVELI): Fishing in India is a major industry employing over 14 million people and this has increased more than tenfold since independence. Fishing sector contributed over 1 percent of India's annual gross domestic product in 2008. India has 8,118 kilometers of marine coastline, 3,827 fishing villages and 1,914 traditional fish landing centres. Our marine and freshwater resources offered a combined potential of over 4 million metric tonnes of fish and it is a rapidly growing industry. We have to adopt new fishing knowledge, regulatory reforms, technology transfer, new policies and storage facilities to improve our fish production and increase the living standards of our fishermen. This sector also generates several crores of foreign exchange through marine products. However, of late, fish harvest distribution remains difficult because of poor rural road network, lack of post-harvest infrastructure, cold storage and absence of organized retail in most parts of the country.

Fishing is the source of livelihood for a large section of economically backward population of the country. However, the hazardous nature of sea fishing often results in loss of lives, fishing boats and implements, besides injury and permanent disabilities. In Tirunelveli District, Tamil Nadu often sea water enters into hutments of fishermen and they are subjected to a lot of hardships. The children of fishermen do not get adequate financial assistance from the Government for their education, economic upliftment, livelihood, etc. Moreover, Indian fishermen are often entering the territory of the neighbouring countries by mistake. While doing so, they are subjected to frequent arrests, capsizing of their fishing boats, vessels, killings, physical torture and harassment by the Sri Lankan and Pakistani authorities. They should be given proper protection and adequate compensation needs to be provided to the families of fishermen in case of death. Therefore, for the overall development of fishing sector, a separate Ministry independent of the Ministry of Agriculture is need of the hour. This is a long

pending demand which will help the fishing sector and would entitle them to get adequate funds.

Keeping in view of above, I humbly urge upon the Union Government to create a separate Ministry of Fishing for the welfare of fishermen in the country.

(viii) Need to expedite approval to the Kundaliya Irrigation Project and Mohanpura Irrigation Project in Rajgarh district of Madhya Pradesh

श्री नारायण सिंह अमलाबे (राजगढ़): मैं सरकार का ध्यान जल संसाधन मंत्रालय के अंतर्गत वृहद बहुउद्देशीय उन सिंचाई परियोजनाओं की स्वीकृति की प्रक्रिया में होने वाले कई वर्षों तक के विलंब की ओर आकृष्ट करना चाहता हूँ ।

मैं मध्य प्रदेश राज्य के सबसे कम सिंचाई प्रतिशत वाले माँ जालपा की नगरी राजगढ़ जिले से आता हूँ । यहाँ हजारों एकड़ भूमि सिंचाई के संसाधनों के अभाव में बंजर पड़ी हुई है । वर्तमान में राजगढ़ जिले की 2 महत्वपूर्ण वृहद बहुउद्देशीय सिंचाई परियोजनाओं कुण्डालिया एवं मोहनपुरा की स्वीकृति पर कार्य चल रहा है । मेरा अनुरोध है कि इन सिंचाई परियोजनाओं की स्वीकृति में लगने वाले लंबे समय के अंतराल को कम करने के लिए सरकार को शीघ्र ही सरलीकरण की कोई योजना तैयार करनी चाहिए ताकि उक्त बहुप्रतीक्षित परियोजनाओं को शीघ्र ही स्वीकृति मिल सके । आज के इंटरनेट व मोबाइल के युग में इतने लंबे समय तक इंतजार करना परियोजनाओं की स्वीकृति की विश्वसनीयता पर संदेह व प्रश्न चिन्ह खड़ करता है । साथ ही उनकी लागत राशि में भी कई गुना वृद्धि हो जाती है ।

**(ix) Need to provide pay, allowances and other service benefits to employees
of Unit Run Canteens at par with employees of CSD**

श्री राम सिंह कस्वां (चुरू): लोक लेखा समिति ने वर्ष 2011-12 में अपनी 48वीं रिपोर्ट में यूआरसी (यूनिट रन कैन्टीन) के कर्मचारियों को सी.एस.डी. के कर्मचारियों के समान वेतन, भत्ते व अन्य सभी लाभ देने के लिए सिफारिश की थी, लेकिन मंत्रालय ने लोक लेखा समिति की 48वीं रिपोर्ट की सिफारिशों को नहीं मानते हुए पुनः लोक लेखा समिति को भिजवा दिया, जिसे लोक लेखा समिति ने मंत्रालय की रिपोर्ट को खारिज करते हुए दोबारा अपनी 75वीं रिपोर्ट में 48वीं रिपोर्ट को ही लागू करने की सिफारिश कर तीन माह के भीतर ठोस कार्यवाही करने हेतु निर्देश दिया गया था, लेकिन मंत्रालय ने आज तक लोक लेखा समिति की वर्ष 2011-12 की 48वीं रिपोर्ट को लागू नहीं किया है। अतः मेरा सरकार से अनुरोध है कि लोक लेखा समिति की वर्ष 2011-12 की 48वीं रिपोर्ट को जल्दी से जल्दी लागू करवाने का आदेश कर यूआरसी (यूनिट रन कैन्टीन) के कर्मचारियों को सी.एस.डी. कर्मचारियों के समान वेतन, भत्ते व अन्य सभी लाभ दिलवाने की कृपा करें, ताकि यूआरसी (यूनिट रन कैन्टीन) के सभी कर्मचारियों को न्याय मिल सके।

(x) Need to undertake immediate repair of National Highway Nos. 7 and 75 passing through Satna Parliamentary constituency in Madhya Pradesh

श्री गणेश सिंह (सतना): मध्य प्रदेश में राष्ट्रीय राजमार्ग की लम्बाई 8 4708 हजार किमी. है। ये सभी गड्ढों में तब्दील हो गए हैं। मरम्मत करने वाली एजेंसियों ने लगातार केन्द्र सरकार से पैसों की मांग की है, किंतु एक पैसा भी नहीं दिया गया एवं जनहित याचिका में जबलपुर हाईकोर्ट ने भी समय सीमा निर्धारित कर सड़क के निर्माण हेतु कड़े निर्देश दिए हैं। किंतु, केन्द्र सरकार के सड़क परिवहन एवं राजमार्ग मंत्री द्वारा कोई कार्यवाही नहीं की गई।

मैं मांग करता हूँ कि मेरे लोक सभा क्षेत्र सतना के अंतर्गत निकलने वाले राष्ट्रीय राजमार्ग क्रमांक 7 एवं 75 सहित प्रदेश के सभी खराब राष्ट्रीय राजमार्गों को तत्काल ठीक कराया जाए। सड़कें चलने लायक नहीं हैं। इसीलिए करोड़ों का व्यापार रोज प्रभावित हो रहा है तथा सड़कों के किनारे बसे गांव में रहने वाले लोगों को उड़ती हुई धूल के कारण गंभीर बीमारी का शिकार होना पड़ रहा है।

(xi) Need to undertake repair of dilapidated post office buildings and fill up the vacant posts in the Postal department in the country particularly at Surat in Gujarat

श्रीमती दर्शना जरदोश (सूरत): पूरे देश भर में डाक विभाग में तकरीबन 1,55,000 डाकघर कार्यरत हैं । उन डाकघरों में लगभग 25,000 डाकघर मौजूद हैं । उनमें मोडर्न टैक्नोलॉजी की सेवा उपलब्ध है एवं विभाग में नई नई सेवायें उपलब्ध होती है । जैसे कि सोना की बिक्री करना, रेलवे का रिजर्वेशन , अमरनाथ यात्रा की बुकिंग, विदेशी मनीआर्डर आदि सेवाएं उपलब्ध की जाती है ।

सरकार के द्वारा डाकघरों में नई नई सेवाएं तो दी जाती हैं लेकिन ज्यादातर डाकघर ऐसे हैं जो किराये के मकान में उपलब्ध हैं । उनमें से कई डाकघर मेरी जानकारी के मुताबिक 50 से 60 साल पुराने जर्जर मकान में चल रहे हैं । इसके बारे में मैंने दिनांक 11 अगस्त को मंत्री जी को लिखित पत्र दिया हुआ है । ऐसे डाकघर सूरत (गुजरात) में सगरामपुरा पुतली, रांदेर, नवयुग जर्जर मकान में चल रहे हैं । सगरामपुरा पुतली डाकघर के लिये 5-5 बार टेन्डर आने के बाद भी कोई कार्यवाही नहीं की जाती है । देश भर में ऐसे जर्जर डाक भवनों के निर्माण के लिये सरकार क्या कदम उठा रही है, इन भवनों को बदलने की आवश्यकता है ।

डाक विभाग में तकरीबन 50 हजार से ज्यादा रिक्त पद पड़े हैं । उनकी वजह से आम आदमी को डाक समय पर नहीं मिलती । पहले ट्रेनों में डायरेक्ट सोर्टिंग व्यवस्था होती थी वह बंद हो जाने की वजह से आम आदमी डाक वितरण से परेशान हो चुका है । मैं जानना चाहता हूं कि गुजरात और सूरत में रिक्त पद भरने के लिए सरकार क्या कदम उठा रही है ?

भारत सरकार के डाक विभाग में कार्यरत अधिकारियों के लिए स्थानान्तरण योजना बनाई गई है । मेरी जानकारी के मुताबिक अधिकारियों का कार्यकाल 4 साल का होता है । उसके बाद उसे सरकारी नियमों के तहत उसका स्थानान्तरण किया जाता है लेकिन गुजरात सर्कल के बडोदरा रीजन में पोस्ट मास्टर जनरल और निर्देशक द्वारा अप्रैल 2012 में 21 वरिष्ठ अधिकारियों का तबादला किया गया है । इनमें से कई अधिकारियों का कार्यकाल तो सिर्फ 4 से 8 महीना ही था । इनमें से कई अधिकारियों ने अपने परिवार के लिए एवं बच्चों की पढ़ाई की वजह से अपनी पसंदीदा जगह पाने के लिए मांग की थी । यदि इन अधिकारियों को उनकी पसंदीदा जगह पर पोस्टिंग दी गई होती तो सरकारी खर्च तकरीबन 30 लाख रुपये बच सकते थे । मैं चाहती हूं कि यह आदेश तुरंत ही रद्द किये जाये ।

(xii) Need to monitor the process of procurement of agricultural produce in order to ensure full and timely procurement of such produce at Government rates from farmers

श्री अर्जुन राम मेघवाल (बीकानेर): भारत सरकार के कृषि एवं खाद्य प्रसंस्करण उद्योग मंत्रालय द्वारा खाद्य जिन्सों के समर्थन मूल्य तय करके क्रियान्वित करने के निर्देश राज्य सरकार को दिये जाते हैं। राज्य सरकारों द्वारा केन्द्र सरकार के निर्देशों की पालना समय पर नहीं की जाती है, जिससे किसानों को भारी नुकसान होता है। उदाहरणस्वरूप राजस्थान में मूंगफली की पैदावार किसानों की मेहनत के कारण दिनोंदिन बढ़ती जा रही है। जब फसल बाजार में आने लगती है तो सरकारी खरीद की प्रक्रिया तत्काल प्रारंभ नहीं होती है। 15-20 दिन या कभी-कभी एक महीना ऐसे ही निकाल दिया जाता है। जब सरकारी खरीद की प्रक्रिया प्रारंभ हो जाती है तो समुचित भंडारण का बहाना लेकर मण्डी में आने वाली पूरी फसल को नहीं खरीदा जाता है एवं किसान परेशान होता रहता है। इस तरह की अव्यवस्था का दौर वर्तमान में मेरे बीकानेर संसदीय क्षेत्र के बीकानेर शहर की मण्डियों में तथा लूनकरणसर, नोखा एवं श्रीडूंगरगढ़ की मण्डियों में विशेष रूप से देखा जा सकता है। मेरा कृषि एवं खाद्य प्रसंस्करण उद्योग मंत्रालय से मांग है कि जितनी भी कृषि उत्पादों के समर्थन मूल्य मंत्रालय द्वारा तय किये जाते हैं उसकी खरीद समर्थन मूल्य के आधार पर हो रही है या नहीं, इसकी मॉनिटरिंग करने का काम भी केन्द्र सरकार के मंत्रालय स्तर पर होना चाहिए और मॉनिटरिंग के द्वारा जो राज्य सरकारें सरकारी खरीद की प्रक्रिया में आनाकानी करती हों या अनियमिततायें करती हों, ऐसी राज्य सरकारों को मंत्रालय के अन्य मदों से दी जाने वाली सहायता राशि रोकी जानी चाहिए ताकि किसानों द्वारा उत्पादित कृषि उत्पादों की खरीद समय पर हो सकें एवं किसानों को अनावश्यक परेशानी का सामना नहीं करना पड़े।

(xiii) Need to address the issue of mobility/portability of pension Scheme and counting of past services of employees recruited in new Central Universities established after 01.01.2004

SHRI ANURAG SINGH THAKUR (HAMIRPUR, H.P.): I would like to draw attention of the Government to the issue of mobility/portability of Pension in new Central Universities established after 01.01.2004. In spite of provisions stated by the Department of Pension and Pensioners' Welfare, the Central Universities Act 2009 and CCS (Pension) Rules 1972 employees are being denied the benefits of counting of their past services and mobility/portability of pension scheme. This is a violation of the Central Universities Act 2009. It is surprising that the portability/mobility exists with respect to New Pension Scheme (PRAN) and in mobile portability with respect to cellular services but denied to employees in Central Universities, Government servants/autonomous bodies appointed on or before 31.12.2003 who are governed under the old noncontributory Pension Scheme of their respective government/institution.

It is my humble request that the Hon'ble Minister for Human Resource Development look into this matter and expedite the pending pension of affected employees.

(xiv) Need to provide adequate financial assistance to people in Sant Kabir Nagar District, Uttar Pradesh distressed due to heavy rains in the State

श्री भीष्म शंकर उर्फ कुशल तिवारी (संत कबीर नगर): इस वर्ष पूर्वी उत्तर प्रदेश के सभी जनपदों विशेष तौर पर जनपद संत कबीर नगर में भारी वर्षा के कारण आई बाढ़ से खरीफ की सारी फसल नष्ट हो गयी है तथा इस बाढ़ के कारण कई नदियों के तटबंध (बंधे) टूट गये हैं तथा कई जगहों पर क्षतिग्रस्त भी हो गये हैं तथा घाघरा नदी में आई बाढ़ के कारण करीब तीन गाँव नदी के कटाव के कारण नदी में विलीन हो गये हैं । किसानों के घर या तो बह गये हैं या बुरी तरह क्षतिग्रस्त हो गये हैं एवं इन किसानों के चौपाये (पशु) बाढ़ में बह गये । जो बच गये हैं वह चारे की कमी के कारण भूखे मर रहे हैं । कुल मिलाकर जनपद संत कबीर नगर के किसानों, व्यापारियों तथा अन्य को भारी आर्थिक नुकसान हुआ है । इस संदर्भ में मैं केन्द्र तथा राज्य सरकार को अवगत करा चुका हूँ पर अभी तक सरकार द्वारा कोई आर्थिक सहायता नहीं दी गयी है ।

अतः सरकार से मेरा आग्रह है कि संत कबीर नगर जनपद में बाढ़ से प्रभावित परिवारों एवं किसानों को अतिशीघ्र आर्थिक सहायता प्रदान की जाय ।

(xv) Need to construct a bridge over river Punpun on Jamuhar-Punpun road in Karakat Parliamentary Constituency, Bihar

श्री महाबली सिंह (काराकाट): मेरा लोक सभा क्षेत्र काराकाट नक्सल प्रभावित क्षेत्र है। यहां आये दिन कोई न कोई अप्रिय घटना घटती रहती है। घटना को अंजाम देकर भी नक्सली आराम से घूमते फिरते हैं। ओबरा प्रखंड के तीन पंचायत के करीब 50 हजार जनसंख्या जमुहार-परसिया पथ में पुनपुन नदी पर पुल नहीं बनने के कारण बरसात में चार माह तक प्रखंड मुख्यालय से संपर्क कटा रहता है। पुलिस भी सही समय पर नहीं पहुंच पाती है। 20 किलोमीटर दूरी तय करनी पड़ती है। जमुहार-परसिया पथ में पुनपुन नदी पर पुल बन जाने से 20 किलोमीटर की दूरी कम हो जायेगी और नक्सलियों पर काबू पाने के लिए पुलिस को परेशानी का सामना नहीं करना पड़ेगा।

अतः मैं सरकार से अनुरोध करना चाहूंगा कि इस क्षेत्र में नक्सल गतिविधि पर काबू पाने के लिए जमुहार-परसिया पथ में पुनपुन नदी पर पुल बनाया जाय।

(xvi) Need to undertake necessary measures to tackle the menace of Tuberculosis in the country

DR. RATNA DE (HOOGHLY): India tops in unreported T.B. cases in the world. It is astonishing to find that around 9 lakhs Indians are suffering from Tuberculosis. In spite of measures being undertaken by the Ministry of Health and Family Welfare, the situation has not improved. In fact, it has nosedived for worse. A sort of public health emergency is prevailing as far as unreported cases of TB are concerned. As per the WHO's report on tuberculosis released in August, 2013, 75 per cent of the estimated 2.9 million misses cases – people who were either not diagnosed or diagnosed but not reported were in 12 countries with India topping in the list. India has 31% of the global total misses cases. It is a bitter fact that quacks are responsible for increase in T.B. cases. Another startling fact is that TB kills one person in every two minutes and almost 750 people every day in India. Government records suggest that India has the largest TB cases between 2 million and 2.5 million.

I would strongly urge the Government of India to make it public as to what measures are in place as of now and what measures have been initiated post WHO report in August, 2013.

(xvii) Need to construct a subway on National Highway No. 46 at Sathuvachari town in Vellore, Tamil Nadu to facilitate movement of pedestrians

SHRI ABDUL RAHMAN (VELLORE): The people of Sathuvachari town in Vellore are facing hardships while crossing the National Highway No. 46. The National Highway has witnessed drastic increase in number of fatal accidents.

Chennai-Bangalore route is one of the busiest national highways in the country and the six-way road widening project is presently going on this. Despite the fact that concerned authorities of National Highways Authority of India have visited the spot and ascertained the necessity of a new subway, this work has been kept pending since for no apparent reason. Consent of acquiring the required land on both sides of the road was also obtained from the land owners concerned as per the request of National Highways Authority of India authorities. Despite repeated requests to the minister and authorities concerned and innumerable promises given by the authorities on different occasions, it seems that the Ministry of Road Transport and Highways doesn't realize the seriousness of the issue.

I do hereby request the Ministry of Road Transport and Highways to pay immediate attention towards this matter as this problem has the potential of snowballing into a major public agitation.

**(xviii) Need to include Salem city in Tamil Nadu in the phase II project of
Jawahar Lal Nehru National Urban Renewal Mission**

SHRI S. SEMMALAI (SALEM): As per the policy of the Central Government, the Urban Development Scheme namely Jawaharlal Nehru National Urban Renewal Mission, Phase 2 is scheduled to be launched shortly. I have been repeatedly pleading with the Government, for inclusion of Salem City in phase 1 itself. Citing resource constraints, the Government did not consider my request. Now the Government, has proposed to relax the population norm and Salem being a 2-tier city, with a population of 8.50 lakhs deserves to be included under phase-2. Rapid industrialization and increasing population, primarily due to migration, has taken a great toll on the civic needs of Salem city. Unless infrastructure facilities are improved and expanded, Salem city may face the perils of urbanization soon. Salem Municipal Corporation has already prepared a project report detailing the infrastructure requirements of the city.

The Hon'ble Chief Minister of Tamil Nadu has allocated funds under various schemes for Salem city. But still more funds are required for the development of the city.

To cope up with the increasing civic needs and for ensuring proper and balanced development, I request the Government to include Salem City, Tamil Nadu in the phase 2 project of the JNNURM.

**(xix)Need to review the decision to increase the height of Almatti dam in
Karnataka**

SHRI RAJU SHETTI (HATKANANGLE): The flood situation in Western Maharashtra during 2005 and 2006 was partially natural and mainly manmade. The main cause of the flood was Almatti backwaters from Karnataka. Recently the Tribunal on Water Distribution gave green signal to raise the height of Almatti dam by five meter. No one thought about its impact on Sangli and Kolhapur districts of Maharashtra. The flood will definitely damage all Agricultural Wealth and Human lives in this region and make the fertile soil saline. In 2005 and 2006 the situation was beyond control of local administration. The help from Military rescued the people of the area with extraordinary effort. But by giving permission to raise the height we are increasing the chances of calamity. The Central Government should immediately withdraw the decision to raise the height of the dam in the interest of the Western Maharashtra.

... (Interruptions)

MADAM SPEAKER: The House stands adjourned to meet tomorrow at 11 a.m.

12.07 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Thursday, December 12, 2013 / Agrahayana 21, 1935 (Saka).*

